

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 2166 of 2020

IN

Comp. App. (AT) (Insolvency) No. 1056 of 2019

IN THE MATTER OF:

Rajesh Goyal.

...Appellant

Versus

Babita Gupta & Ors.

...Respondents

For Appellant :

**Mr. Abhijeet Sinha, Mr. Saurabh Jain, Mr. Sandeep
Bhuraria and Mr. Aman Anand, Advocates**

For Respondent:

**Mr. Sudeep Kumar Shrotriya, Advocates for R-1 to R-3
Mr. Praful Jindal, Advocate
Mr. Rajesh Gupta and Mr. Anubhav Mehrotra,
Advocates for Impleader
Mr. Sumesh Dhawan, Ms. Vatsala Kak and Ms. Geetika
Sharma, Advocates for India Bulls (Financial Creditor)
Mr. Rishabh Jain, Advocate for IRP
Mr. Gaurav Katiyal, IRP**

O R D E R
(Through Virtual Mode)

15.09.2020 Mr. Sumesh Dhawan, Advocate represents 'Indiabulls' who was a party to the original proceedings in the appeal as a 'financial creditor'. Mr. Rajesh Gupta, Advocate and Mr. Praful Jindal, Advocate representing the home buyers are allowed to intervene. All others who were parties to the original proceedings may also come forward as they have to be heard as intervenors. Applicant to serve notice to all the parties or to inform those who were parties in the original proceedings.

Learned counsel for the Applicant is directed to serve a copy of the paper-book on all the parties. Objections, not exceeding two pages, may be filed within one week.

List the appeal 'for orders' on **22nd September, 2020.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

/ns/gc/

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